

time to time to maintain strict vigil and check/examine export consignments thoroughly in order to prevent fake exports.

Also, Directorate General of Foreign Trade (DGFT) has informed that with a view to check export of counterfeit drugs, it has notified the procedure for implementation of the Track and Trace system for export of pharmaceutical and drug consignments, on 1st April, 2015.

Reworking of FTA due to exit of Britain from EU

283. SHRI SANJAY RAUT: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) with Britain deciding to exit from the European Union, whether India will have to rework the proposed Free Trade Agreement with the single-currency bloc;
- (b) if so, the details thereof; and
- (c) by when, the recalibration would be done?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) The need for India to rework the proposed Free Trade Agreement with the European Union (minus UK); the details thereof; and the timing of such recalibration are dependent on the terms and conditions of UK's withdrawal arrangement from the European Union.

Patents for handloom and handicraft products

284. DR. K. V.P. RAMACHANDRA RAO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the handloom and handicraft products of Andhra Pradesh and Telangana have been recognized for their Geographical Indication (GI) under the Geographical Indications of Goods (Registration and Protection) Act, 1999;
- (b) if so, the details thereof;
- (c) whether Government has enabled registering patents in respect of handloom sarees of Gadwal, Venkatagiri, Naraynapeta, Mangalagiri, Uppada and other centres of excellence in weaving sarees and handloom products like Kondapalli toys;
- (d) if so, the details thereof; and
- (e) if not, whether Government would consider patents for these handloom and handicraft products?